

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Revision No. 395 of 2020**

Ashok Kumar Paul

.....Petitioner

Versus

Shraboni Paul

....Opposite Party

Coram: **HON'BLE MR JUSTICE RAJESH KUMAR**

For the Petitioner : Mr. M. B. Lal, Advocate

For the Opp. Party :

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The matter was taken up through Video Conferencing. Learned counsels for the petitioner had no objection with it and submitted that the audio and video qualities were good.

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**05/07.09.2021**

Defects, as pointed out by the office, are, hereby, ignored.

Heard learned counsel for the petitioner.

The present criminal revision has been filed against the order dated 09.01.2020 passed by the learned Principal Judge, Family Court, Dhanbad in Original Maintenance Case No. 490 of 2018 whereby maintenance petition filed by the opposite party under Section 125 of the Cr. P. C. has been allowed and the present petitioner has been directed to pay Rs. 3,000/- per month to the wife and Rs. 1,000/- per month each to both the minor children.

Other factors are not in dispute. The only dispute has been raised with regard to quantum of the compensation.

It has been submitted that income of the husband has not been assessed and without assessing the income, the maintenance amount has been granted. On the above basis, the impugned order has been challenged.

Heard learned counsel for the petitioner and perused the records. From the impugned order, it appears that the Court below has taken source of income of the husband as he is running an Electrical Shop at Baliapur and also cultivating vegetables. Further the Court below interacted with the parties and also taken into consideration the views of the parties, has granted Rs. 3,000/- per month to the wife and Rs. 1,000/- per month each to both the minor children. Family of the revisionist consist husband, wife and their two minor children. Three family members has been granted maintenance amount of Rs. 5,000/-. Thus, it cannot be turned as irrational amount.

In view of the above discussion, this Court finds no reason to interfere with the impugned order and accordingly, the same is, hereby, dismissed.

**(Rajesh Kumar, J)**

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